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കേരള സർക്കാർ  
Government of Kerala  
2018



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ	2018 ഏപ്രിൽ 24 24th April 2018	നമ്പർ No. } 17
	Thiruvananthapuram, Tuesday	1193 മേടം 11 11th Medam 1193	
		1940 വൈശാഖം 4 4th Vaisakha 1940	

## PART III

### Commissionerate of Land Revenue

(4)

No. C1/2037/2018.

28th February 2018.

Notice is hereby given to all to whom it may concern that Ajitha T. Murali, Valiyaveetil, Eramathoor, Thriperumthura Village, Mavelikara Taluk, Alappuzha District, Kerala State has filed an application before this office for the grant of a legal heirship certificate in respect of legal heirs of late Murali who died on 19-6-2017. Enquiry conducted through the Village Officer, Thriperumthura reveals that the under noted members are the legal heirs of the deceased.

## SCHEDULE

Sl. No.	Name of the legal heirs	Relationship with the deceased	Age
1	Ajitha T. Murali	Wife	39
2	Lekshmi, A.	Daughter	18
3	Mukhil, M.	Son (Minor)	15
4	Lekshmi	Mother	73

Father of the deceased is not alive. The above mentioned 4 persons are the legal heirs of the deceased. A certificate is requested to produce for receiving the benefits from Kalpatharu Power Transmission Ltd. in Gujarath and for various other purposes. Sl. Nos. 2 and 4 have filed consent statement relinquishing their claim in favour of Sl. No. 1 and Sl. No. 3 is a minor. So Serial No. 1 is the only legal heir for receiving all the benefits in favour of the deceased. Objections if any against the issue of the said certificate should be filed in person before the Tahsildar, Mavelikara within 30 days from the date of publication in the Gazette. Objections sent by post or filed after the stipulated time will not be considered.

Taluk Office,  
Mavelikkara.

(Sd.)  
Tahsildar.

## KOTTAYAM DISTRICT

FORM No. 3A  
[See Rule 6 B]

No. F2-14343/2017.

27th March 2018.

## Public notice issued by the Settlement Officer of Taluk Office, Kottayam

TO ALL WHOM IT MAY CONCERN

WHEREAS, the Settlement Officer has information that the land/lands described in the subjoined schedule is/ are in the possession of the landowner (s)/land holder(s) and that the right, title and interest of the landholder(s) in respect of the land/lands have vested in the Government under section 3 of the Act:

AND WHEREAS, The Settlement Officer intends to assign the right, title and interest so vested to the land owner(s)/land holder(s) of the land/lands.

Notices: is hereby given to the landowner (s)/landholder(s) to prefer in writing their claims and objections, if any, to the proposed assignments and matters connected therewith before the Settlement Officer at 11 a.m. on the 16th day of May 2018 at Taluk Office, Kottayam and to appear before me in person or by pleader or recognized agent on the said time and place with all relevant records to prove their respective claims or in support of their objections.

Failing which all persons concerned are informed that the proceedings relating to the assignment will be heard and decided in their absence.

## SCHEDULE

Serial Number	Application No. or Suo. Motu proceeding No.	Taluk	Village	Survey No. or description of the land sufficient for its identification	Approximate extent of land (hectares/ares)	Name and address of landowners (s) (so far as known)	Name and address of landholder (s) (so far as)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
01/2017	F2-14343/17	Kottayam	Chengalam(S)	193/10	0.04.50H	Kumaranelur Dewasam	Pareethukutty, Puthuchira, Chengalam (S)

Kottayam,  
28-3-2018.

(Sd.)  
Settlement Officer.